

NORTHERN RAILWAY
NOTICE FOR E-AUCTION

Senior Divisional Commercial Manager/FS, Delhi Division, Northern Railway, in terms of Railway Board letter no. 2022/TG/FM/10/04 dated 13.06.2022, invites bids through e-Auction (www.reps.gov.in) for the contract of Parking cum Management and Stacking of Parcel at New Delhi Railway Station (Ajmeri Gate Side, NE-1) (Area 2191.87 Sq Mtrs) for 2 (Two) years as per detail and schedule given below:-

S. No.	Date & time of e-Auction	Assets to be auctioned
1.	20.08.2025 at 13:30 hrs.	The contract of Parking cum Management and Stacking of Parcel at New Delhi Railway Station (Ajmeri Gate Side, NE-1) (Area 2191.87 Sq Mtrs) for 2 (Two) years

Important notes: 1. For more information, requirement and various aspects regarding these e-Auctions, interested bidders are advised to visit https://www.reps.gov.in/html/helpdesk/learning_centre.html. 2. **Earnest Money Deposit (EMD):** 10% of the total contractual bid value to be deposited online during the auction. EMD of the successful bidder will be retained as Security Deposit. 3. Railway Administration reserves the full and absolute rights to short terminate these contracts at any point of time and/or for taking any decision regarding the discontinuation/continuation of these contracts with modified/additional terms and conditions depending upon the situations. 2396/2025

SERVING CUSTOMERS WITH A SMILE

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) issued from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ Loan Account Number & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Rahul Sharma/ Soniyukta Sharma (LBALD00057371152) & EWS 2/66, Preetam Nagar, Kabir Mondir, Goyasuddinpur, Uphar Allohobad, Uttar Pradesh Prayagraj- 211011	Flat No.108, First Floor, Jhansi Homes, Arozi No.791Min, Situated At Mouza- Lehargird, Tehsil & District-Jhansi, Uttar Pradesh- 284001	08/07/2025 Rs. 27,79,683/-	07/04/2025

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002. Date: August 08, 2025. Place: Jhansi

Sincerely Authorised Officer,
For ICICI Bank Ltd.

कार्यालय नगर पालिक निगम, कटनी (म०प्र०)

क्र०/1331/विद्युत विभाग/2025-26 कटनी, दिनांक:- 29/07/2025

// अल्पकालीन निविदा सूचना //

निम्नलिखित कार्य हेतु केन्द्रीयकृत प्रणाली में पंजीकृत टेकेदारों / निमाताओं/अधिकृत विक्रेताओं से ऑन लाईन निविदाएं आमंत्रित की जाती हैं। निविदा का विस्तृत विवरण वेबसाइट <https://mptenders.gov.in> पर देखा जा सकता है।

क्र. सं.	टेण्डर क्रमांक जारी दिनांक	कार्य का नाम	समाप्ति एवं लागत	निविदा प्रपत्र का मूल्य एवं EMD	निविदा की अंतिम तिथि
1.	2025 UAD_441260_1	जगन्नाथ चौक से घंटाघर तक सड़क चौड़ाकरण में आ रहे युवें स्याहित विद्युत पोल, ट्रांसफार्मर को निर्धारित स्थल पर शिफ्ट कराये जाने का विद्युतीकरण कार्य। प्रोजेक्ट क्रमांक :- 879337	180 दिवस लात- 10484348/-	10000/- 52422/-	11.08.2025

नोट:- निविदा से संबंधित किसी भी प्रकार के संशोधन का प्रकाशन ऑनलाइन <https://mptenders.gov.in> की वेबसाइट पर ही किया जावेगा, पृथक से समाचार पत्र में प्रकाशन नहीं किया जावेगा।

हस्ता/- कार्यालय यंत्री वासने-आयुक्त नगर पालिक निगम, कटनी

NAINITAL BANK
Branch - Village - Sakeniya-Gadarpur, Post - Subhash Nagar, Tehsil - Gadarpur, District - Udhm Singh Nagar - 263152, Ph. No. 7217016179

DEMAND NOTICE
NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

All the borrowers/guarantors/co-obligants mentioned herein below are notified that loan(s) availed by them from The Nainital Bank Ltd., Village - Sakeniya-Gadarpur, Post - Subhash Nagar, Tehsil - Gadarpur, District - Udhm Singh Nagar - 263152 branch is/are NPA/s. The demand notice u/s 13(2) of the SARFAESI Act, 2002 sent through Registered Post/Courier have been received/ returned undelivered. We indicate our intention of taking possession of secured securities whose brief are mentioned below as per section 13(4) of Act in case of their failure to pay the amount mentioned along with future interest and charges within 60 days.

Name & Address of Borrowers/Guarantors

1. Mrs. Kanika Bathla W/o Manish Bathla (Borrower), R/o Ward No. 5, Avas Vikas, Gadarpur, Udhm Singh Nagar- 263152. 2. Manish Bathla S/o Jagdeesh Lal Bathla (Guarantor), R/o Ward No. 5, Papneja Colony, Gadarpur, Udhm Singh Nagar- 263152. 3. Sanjay Kumar S/o Ashok Kumar (Guarantor), R/o Gularbhaj, Pipal Parao Range, Gularbhaj Canal Colony, Udhm Singh Nagar, Uttarakhand-262401.

Issued Demand Notice dated 01.08.2025 for Rs.9,43,049.43 (Rupees Nine Lakh Forty Three Thousand Fourty Nine And Paise Forty Three Only as on 31.07.2025) (plus future interest & other expenses thereon with effect from 01.08.2025) less recovery, if any.

Brief details of Vehicle hypothecated/Mortgaged : Hypothecation of Vehicle (Creta 1.5 Mpi MT 5+ Se Polkar White, Chassis No. - MALLP8812LNM383856, Engine No. - G4FLNV348187 RC-UK06GE0577).

The borrowers/guarantors are advised to collect undelivered original notice(s) addressed to them from our Village - Sakeniya-Gadarpur, Post - Subhash Nagar, Tehsil - Gadarpur, District - Udhm Singh Nagar - 263152 branch and pay the amount outstanding with interest and their costs within 60 days from the date of this publication to avoid further action under the Act.

Place : Gadarpur, U.S. Nagar Date : 08.08.2025 Authorized Officer

SIDH AUTOMOBILES LIMITED
Regd. Off: R-13, S/F Greater Kailash-I New Delhi-110048
CIN: L34102DL1985PLC020156, PH: 011-41053325
Website: www.sidhgroup.in, Email ID: sidhindia1985@gmail.com
Extract of Unaudited Financial Results for the Quarter ended 30th June, 2025 (Rs. in Lakh)

Sl. No.	Particulars	Quarter Ended			Year ended 31.03.2025 (Audited)
		30.06.2025 (Unaudited)	31.03.2025 (Unaudited)	30.06.2024 (Unaudited)	
1	Total Income from Operations	8.56	325.36	0.00	342.70
2	Net Profit / (Loss) for the period (before tax and Exceptional items)	1.95	321.96	-2.10	332.70
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	1.95	321.96	-2.10	332.70
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	1.95	265.19	-2.10	275.93
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	1.95	265.19	-2.10	275.93
6	Equity Share Capital	296.23	296.23	296.23	296.23
7	Reserves (excluding Revaluation Reserve)				
8	Earnings Per Share (of Rs. 10/- each):				
1	Basic (Rs.)	0.01	0.90	-0.01	0.93
2	Diluted (Rs.)	0.01	0.90	-0.01	0.93

Notes:

- The unaudited financial results of the Company have been prepared in accordance with the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Regulations, 2015.
- The above unaudited financial results for the quarter ended 30th June, 2025 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on 07th August, 2025. These results have been subjected to limited review by the statutory auditors of the Company under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- Previous year's/period's figures have been regrouped / rearranged, wherever required.
- The unaudited financial results of the Company for the Quarter ended on 30th June, 2025 are also available on website of the Company (www.sidhgroup.in) and on the website of BSE Limited (www.bseindia.com).
- The Limited review as required under Regulation 33 of SEBI (Listing Obligations & Disclosure Requirements) Regulation, 2015 has been completed and related report does not have any impact on above results and notes for the Quarter ended 30th June, 2025 which need to be explained.
- The QR code to access the un-audited financial results for the Quarter ended 30.06.2025 on the website is:

For Sidh Automobiles Limited
Sd/- Anil Sharma
Managing Director
DIN: 02928210
Date: 07th August, 2025

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MILLENNIUM CITY EXPRESSWAYS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Milennium City Expressways Private Limited
2. Date of incorporation of corporate debtor	13/03/2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204DL2014PTC266306
5. Address of the registered office and principal office (if any) of corporate debtor	UG-13A, Upper Ground Floor, Jana Tower -1, District Centre Janak Puri, Janakpuri B-1, West Delhi, New Delhi - 110058
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Copy of the order communicated on 06.08.2025 vide mail)
7. Estimated date of closure of insolvency resolution process	01/02/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sudhir Kaira (IBBI Reg. No. - IBB/IFA-001/PP-00766/2017-2018/11314)
9. Address and e-mail of the interim resolution professional, as registered with the Board	E-93 Greater Kailash I, New Delhi-110048 kaira.adv@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-93 Greater Kailash I, New Delhi-110048 ip.mcepi@gmail.com
11. Last date for submission of claims	22/08/2025 (within 14 days from publication)
12. Classes of creditors, if any, under section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/en/home/downloads Physical Address : Not Available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Millennium City Expressways Private Limited on 05.08.2025 (CIRP order communicated vide mail dated 06.08.2025). The creditors of Millennium City Expressways Private Limited, are hereby called upon to submit their claims with proof on or before 22/08/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means only. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (NPA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 07/08/2025 Place: New Delhi
Sudhir Kaira
Name and Signature of Interim Resolution Professional

N K Textile Industries Limited
Regd. Office: Omaxe square, Plot No. 14, 3rd Floor, Jasola District Centre Jasola, New Delhi-110025
CIN: L17299DL1983PLC163230, Tel: +91 11 61119429
Email Id: nktextiles123@gmail.com, website: www.nktil.com

Extract of Standalone Unaudited Financial Results for the quarter ended on 30th June, 2025 (Rs. in lakhs)

	Quarter Ended on			Year Ended on
	30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	
1 Total Income from operations	1.64	1.72	1.61	6.60
2 Net Profit / (Loss) for the period (before Tax, Exceptional and /or Extra-ordinary items)	0.99	0.08	0.67	1.86
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	0.99	0.08	0.67	1.86
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	0.99	0.08	0.67	1.84
5 Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and other Comprehensive Income (after tax)	0.99	12,907.91	1.46	14,379.54
6 Paid up Equity Share Capital (Face value Rs. 10 each)	83.98	83.98	83.98	83.98
7 Reserves (excluding Revaluation Reserve) as shown in the audited Balance Sheet of accounting Year 2024-25	-	-	-	27,189.02
8 Earning Per Share (Rs) (Face Value Rs. 10)				
1 Basic	0.12	0.01	0.08	0.22
2 Diluted	0.12	0.01	0.08	0.22

Extract of Consolidated Unaudited Financial Results for the quarter ended on 30th June, 2025 (Rs. in lakhs)

	Quarter Ended on			Year Ended on
	30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	
1 Total Income from operations	11798.37	8071.85	5516.76	20276.87
2 Net Profit / (Loss) for the period (before Tax, Exceptional and /or Extra-ordinary items)	11787.67	8058.17	5506.99	20228.95
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items/ after share of profit of associates)	12744.79	14703.55	5987.40	28795.10
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items/after share of profit of associate)	11057.54	13549.23	5365.33	25436.82
5 Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and other Comprehensive Income (after tax)	11,057.54	48,600.56	5,376.59	64,830.85
6 Paid up Equity Share Capital (Face value Rs. 10 each)	83.98	83.98	83.98	83.98
7 Reserves (excluding Revaluation Reserve) as shown in the audited Balance Sheet of accounting Year 2024-25	-	-	-	117489.01
8 Earning Per Share (Rs) (Face Value Rs. 10)				
1 Basic	986.97	1386.78	479.53	2479.22
2 Diluted	986.97	1386.78	479.53	2479.22

Notes:

- The above is an extract of the detailed format of unaudited results filed with the stock exchange under regulation 33 of SEBI (Listing obligation and Disclosure Requirement) Regulation, 2015. The full format of the audited results are available on company's website www.nktil.com and on the website of the Stock Exchange www.mse.in.
- The detailed unaudited results and this extract were reviewed by the Audit Committee and approved by the Board of directors in their meeting held on 7th August, 2025.

By order of the Board
For N K Textile Industries Limited
Sd/- Balbir Singh
Director
DIN: 00027438
Place: New Delhi
Date : 07.08.2025

UJJIVAN SMALL FINANCE BANK LTD.
Registered Office: Grape Garden, No. 27 3rd 'A' Cross, 18th Main, 6th Block, Koramangla, Bengaluru, Karnataka-560095
Regional Office: GMTT Building Plot No. D-7, Sector-3 Noida (UP)

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, the undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to Borrower / Guarantor on the dates mentioned hereunder calling upon the Borrower(s) / Guarantor (s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each section. The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd. for an amount of for amount(s) mentioned herein below besides interest and other charges/expenses against each account.

Name of address of Borrower / Co-Borrower/Mortgagor	Description of the immovable Property	13(2) Notice Date : 28.04.2025
1. Mrs. Sushama Kanwar W/o Naveen Singh R/o Patwar Sentar ka pass Nayyaga Kola, measuring 480 sq. ft. Corner, Ashoka Nagar, Engineering College, Kota, Rajasthan-324010, 2. Mr. Naveen Singh S/o Ramswaroop Singh @ Ramsroop Singh, Bheel Basti Nayyaga Engineering College Kota, Rajasthan-324010	All that Part & Parcel of (south part) residential plot No. 1 (Corner), part of Khastia, part of Khasra No. 263/106 having area 163, Shiv Vatika Yojana, Village Rajshah, Tehsil Mandana, Tehsil Ladpura, District Kota, Rajasthan which is bounded as follows: Boundaries: East: Rasta, West: Plot No. 2 North: Part of Plot No. 1, South: Plot No. 20. The Property belongs to Mrs. Sushama Kanwar W/o Naveen Singh i.e. no. 1	Notice Amt.: Rs. 6,45,596/- as on 20-04-2025 Possession Date : 04/08/2025 Loan Account No. 2224250260000009
1. Pankaj Yadav @ Pankaj Yadav s/o Gulab Singh of Pankaj Yadav 200, Purvi Pal Vistara, Basni 2nd Phase, Shramik Colony Darbi Ke Pass, Jhalamand, K.U.M. Bhagat Ki Kolhi, Jodhpur, Rajasthan-342005, 2. Priyanka Devi w/o Pankaj Yadav @ Pankaj Yadav... Co-Borrower/ Guarantor 200, Purvi Pal Vistara, Basni 2nd Phase, Shramik Colony Darbi Ke Pass, Jhalamand, K.U.M. Bhagat Ki Kolhi, Jodhpur, Rajasthan-342005, 3. Pawan Kumar s/o Bholu Singh... Co-Borrower/ Guarantor Kalani, Kaimur (Bhola Singh) Binar- 802132. Also at: Pawan Kumar s/o Bholu Singh Kharsa no. 183, Shiv Vatika Yojana, Sangarya, Tehsil and District Jodhpur, Rajasthan-342005	All that Part & Parcel of agricultural Plot no. C, Khasra no. 163, Shiv Vatika Yojana, Village Sangarya, Tehsil and District Jodhpur, Rajasthan, measuring area 111.11 sq. yds. which is bounded as follows: Boundaries: East: Plot no. A and B, West: Plot no. D, North: Road, South: Plot of other. The Property belongs to Priyanka Devi w/o Pankaj Yadav @ Pankaj Yadav i.e. no. 2 among you.	13(2) Notice Date : 15.04.2025 Notice Amt.: Rs. 20,27,489/- as on 20-03-2025 Possession Date : 06/08/2025 Loan Account No. 2232210130000096, 2232210150000036

Place: Noida, Date : 08/08/2025 Authorised Officer, Ujjivan Small Finance Bank Ltd.

UGRO U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1. ARIHANT ALLOYS 2. LALIT KUMAR JAIN 3. GEETA DEVI JAIN LAN - UGDELMC000014938	Demand Notice date: 14/07/2025 Notice Amount: Rs. 21,84,827/- As on 07/07/2025
2.	1. BROTHER TOOLS ENG WORKS 2. SEEMA KASHYAP 3. MUKESH KUMAR LAN - UGDELMC000021366	Demand Notice date: 18/07/2025 Notice Amount: Rs. 21,21,598.00/- As on 19/07/2025
3.	1. J S TOOLS ENTERPRISES 2. AJIT KUMAR 3. SANJU KUMAR LAN - UGDELMC000038567	Demand Notice date: 18/07/2025 Notice Amount: Rs. 22,73,003.00/- As on 18/07/2025
4.	1. SAI ENGINEERING 2. TILAKRAJ 3. PREM LATA LAN - UGDELMC000056361	Demand Notice date: 18/07/2025 Notice Amount: Rs. 23,94,846.00/- As on 15/07/2025
5.	1. SAI STEEL 2. SAGAR GOEL 3. CHARU SHARMA LAN - HCFDELM00001041988	Demand Notice date: 14/07/2025 Notice Amount: Rs. 29,28,176.00/- As on 19/07/2025
6.	1. SHIV ENTERPRISES 2. SANJEEV GOSWAMI 3. SHIKSHA GOSWAMI LAN - UGDELMC000034785	Demand Notice date: 14/07/2025 Notice Amount: Rs. 30,85,641.00/- As on 07/07/2025
7.	1. SHREE JEE ENTERPRISES 2. NARENDRA PATEL 3. ANITA 4. RAKESH GOYAL LAN - HCFDELM00001015426 UGDELMC000019514	Demand Notice date: 14/07/2025 Notice Amount : Rs. 31,91,522.00/- As on 07/07/2025
8.	1. EXTREME TOOLING SOLUTION 2. VIVEK SHARMA 3. PRIYANKA SHARMA LAN - UGDELMC000015678	Demand Notice date: 18/07/2025 Notice Amount: Rs. 12,27,858.00/- As on 18/07/2025

Description of Secured Asset(s): MODEL: CNC LASER CUTTING MACHINE 1500X3000
MAKE: SUPERCUT WELDING INDUSTRIES Invoice: 1372

Description of Secured Asset(s): MODEL: KINGSTEN BRAND, CNC VERTICAL MACHINING CENTER KVM-850 MAKE: R.H. ASSOCIATES PVT. LTD Invoice: MFG-065

Description of Secured Asset(s): MODEL: ZICO BRAND VERTICAL MACHINE CENTER ZM-860
MAKE: ZICO MACHINES PVT. LTD. Invoice: ZICO/24-25/09

Description of Secured Asset(s): MODEL: VIBRANT 800
MAKE: MACPOWER CNC MACHINES ITD-VMC VERTICAL MACHINING CENTER INVOICE: 24-25/M-559

Description of Secured Asset(s): MODEL: FIBER LASER CUTTING MACHINE Q41530 GH MODEL-1.5KW
MAKE: APEX MACHINERY TECHNOLOGY INVOICE: 23-24/003
MODEL: CNC HYDRAULIC PRESS BRAKE MODEL SWIFT 25-12
MAKE: HINDUSTAN HYDRAULICS PVT. LTD. INVOICE: 2022-23/CG1062

Description of Secured Asset(s): MODEL: FLEXON PRINTING PRESS-36" 6 COLOR
MAKE: FLEX ON ENGINEERS PVT. LTD. INVOICE: 26/22-23

Description of Secured Asset(s): MODEL: PLASTIC INJECTION MOLDING MACHINE
MODEL: NX 100 TON SERVO
2. PLASTIC INJECTION MOLDING MACHINE MODEL: NX 140 TON SERVO
MAKE: NEELGIRI MACHINERY GLOBAL PVT. LTD. INVOICE: NMG/075
MODEL: INJECTION MOLDING MACHINE XTREME 210 TON SERVO
MAKE: NEELGIRI MACHINERY GLOBAL PVT. LTD. INVOICE: NMG/23-24/803

Description of Secured Asset(s): MODEL: CNC VERTICAL MACHINING CENTER VL1050
MAKE: S&S ENGINEERS PRIVATE LIMITED. INVOICE: 232466023

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and herewithin within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited. In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by making any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: Delhi Date: 08.08.2025 For UGRO Capital Limited, authorised officer@ugrocapital.com Sd/-(Authorised Officer)

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New Delhi

IN THE COURT OF :-
Principal Subordinate Judge,
Tirupur
Case Number : IP/52/2025

